

and we have a right first of all to put supplementaries. If it is thrown open to the House, these leaders will gobble up all those questions.

12.23 hrs.

REPORTED RESIGNATION FROM
ESTIMATES COMMITTEE

Mr. Speaker: Order, order. Incidentally, because Prof. Sharma has spoken, I might refer to another subject that he raised some days ago.

Prof. Sharma stood up and said he had a point of order, that he had resigned from the membership of the Estimates Committee but still notices were being sent to him. I disallowed that point of order because it was no point of order at all, but I looked into the papers and made enquiries as to what that matter was which agitated Prof. Sharma, because I have great regard for him, and as a scholar I expect him to be very clear in the assertions that he makes. I have come to the conclusion, and I have found from the enquiries, that there is no resignation from Prof. Sharma. Let us hear Prof. Sharma.

Shri A. C. Guha (Barasat): May I make a submission?

Mr. Speaker: He will kindly sit down. Let me hear Prof. Sharma.

Shri D. C. Sharma (Gurdaspur): I thought I was not equal to the work of the Estimates Committee.

Mr. Speaker: I am not asking that. The question is whether he sent his resignation.

Shri D. C. Sharma: I sent my resignation to the Minister for Parliamentary Affairs.

Mr. Speaker: He sent his resignation to the Minister of Parliamentary Affairs and raises a point of order asking the Speaker to give a ruling.

Shri D. C. Sharma: Do we not ask you to give your ruling on the points of order raised here about the Ministers?

Mr. Speaker: I will read the resignation that he has sent to the Minister of Parliamentary Affairs: "Please permit me to resign my membership"... (Interruptions).

Shri D. C. Sharma: Mr. Speaker, I know English slightly. In English there are two ways of stating a thing—there is a blunt way and there is a polite way. I chose the polite way. If somebody does not understand the polite way, what can I do?

Mr. Speaker: Order, order. It is a reflection cast on the Chair. He is asking the permission of the Minister of Parliamentary Affairs as a Member of the Congress Party. I am not concerned with it at all. He knows very well that resignation can be sent to the Speaker and not to the Minister of Parliamentary Affairs. What has the Minister of Parliamentary Affairs to do with that? He ought not to have raised a point of order.

12.26 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS UNDER COMPANIES
ACT 1956

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following Reports under subsection (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1962, along with the Audited Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-1989/63].
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of